

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1756  
ANSWERED ON:01.12.2011  
RESERVATION POLICY  
Punia Shri P.L.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

(a) whether the Oil Marketing Companies (OMCs) have any reservation policy for SCs, STs and OBCs for allocation of Company Owned Company Operated outlets; and

(b) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. SINGH)

(a) & (b) There are two kinds of Company Owned Company Operated (COCO) Retail Outlets (RO)- permanent COCOs and temporary COCOs. Permanent COCOs are operated by the officers of the concerned public sector oil marketing companies (OMCs), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC). The temporary COCOs are being handed over to the pending Letter of Intent (LOI) holder under various social objective categories, including SCs and STs for operating the same as regular dealerships. Further, under the selection process for regular RO dealerships, there is reservation of 25% for SC/ST category.